

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:4527
ANSWERED ON:11.08.2014
GUIDELINES FOR MINING LEASE
De(Nag) Dr. (Smt.) Ratna;Premachandran Shri N.K.

Will the Minister of MINES be pleased to state:

- (a) whether the Government proposes to issue new guidelines for mining lease;
- (b) if so, the details thereof; and
- (c) the time by which these new guidelines are likely to be implemented?

Answer

MINISTER OF STATE FOR MINES, STEEL, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

(a) to (c): State Governments grant mineral concessions, including mining, leases under the provisions of the Mines and Minerals (Development & Regulation) Act, 1957 (MMDR Act) and Rules framed thereunder. Prior approval of the Central Government is necessary in case of minerals listed in First Schedule of the MMDR Act. For examination of cases referred to the Central Government for prior approval under the MMDR Act, 1957, the Ministry of Mines has periodically issued guidelines the latest being on 11th February, 2013.